

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 24/10 held on 15.09.2009.

The Meeting No. 24/10 of Norms Committee-II was held on 15.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 27.10.2009.			

2	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 10.11.2009.			

3	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

4	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

5	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

6	Case No.:37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/366 dated 15.09.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

7	Case No.:12/24/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

8	Case No.:6/24/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/364 dated 15.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

9	Case No.:24/24/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/367 dated 15.09.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

10	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

11	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 27.10.2009.			

12	Case No.:41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 27.10.2009.			

13	Case No.:1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/365 dated 15.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

14	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

15	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited despite several reminders and therefore decided to issue a final reminder to the firm to expedite the reply. If no reply is received before next meeting date, the case will be rejected. The case stands deferred and to be relisted on 27.10.2009.			

16	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited despite several reminders and therefore decided to issue a final reminder to the firm to expedite the reply. If no reply is received before next meeting date, the case will be rejected. The case stands deferred and to be relisted on 27.10.2009.			

17	Case No.:5/46/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00688/AM09/	RLA File :11/24/040/00053/AM09/	Lic.No/Date:1110019444 22.01.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/2009/TSW(B)/352 dated 04.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

18	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 27.10.2009.			

19	Case No.:21/48/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00726/AM09/	RLA File :05/24/040/00346/AM09/	Lic.No/Date:0510235990 06.02.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Annealed Bare Copper Conductor, PE Insulated, Polyester Tape Drain Wire, Aluminium Foil Polyester Tape Inner PVC Sheath, GI Wire Armoured, Overall PVC Sheathed" may be suffixed with the descriptions of export products from S.Nos. 1 to 5.
2. Words "Annealed Bare Copper Conductor, XLPE Insulated, Polyester Tape, Inner PVC Sheath, GI Wire Armoured, Overall PVC Sheathed" may be suffixed with the descriptions of export products from S.Nos. 6 to 11.
3. Words "Alloy Wire and Copper Scrap" may be deleted from the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 3155.77 Kgs. inclusive of 1% Wastage.
4. Quantities of import items at S.No.2, 3 & 4 may be allowed as 7.97 Kgs., 23.19 Kgs. & 3187 Kgs. respectively inclusive of 2% wastage..
5. Quantities of import items at S.Nos. 5, 6 & 7 may be allowed as 1.05 Kgs./Kg. content in the export product.

R/A may take suitable consequential action accordingly.

20	Case No.:22/48/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00727/AM09/	RLA File :03/94/040/00913/AM09/	Lic.No/Date:0310505986 06.02.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

21	Case No.:1/9/81-ALC2/2009	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00036/AM10/	RLA File :05/24/040/00065/AM10/	Lic.No/Date:0510241176 12.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

22	Case No.:2/9/81-ALC2/2009	Party Name:BHARATH AUTO INDUSTRIES,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00037/AM10/	RLA File :31/21/040/00022/AM10/	Lic.No/Date:3110038394 13.05.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

23	Case No.: 4/9/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00039/AM10/	RLA File :10/24/040/00015/AM10/	Lic.No/Date:1010033657 15.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DIT vide their U.O. No. 17(34)/2009-IPHW dated 17.07.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

24	Case No.: 5/9/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00040/AM10/	RLA File :07/24/040/00062/AM10/	Lic.No/Date:0710064774 15.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

25	Case No.:6/9/81-ALC2/2009	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM10/	RLA File :05/24/040/00081/AM10/	Lic.No/Date:0510241570 15.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. After taking clue from SION S.No. C- 397, quantities of import items from Sl. No 1 to 5 may be allowed applied for i.e.10000 Kgs., 16000 Kgs., 1500 Kgs., 1500 Kgs. & 26000 Kgs. respectively inclusive of 10 % wastage. R/A may take suitable consequential action accordingly.			

26	Case No.:10/9/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM10/	RLA File :07/24/040/00669/AM09/	Lic.No/Date:0710064852 19.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

27	Case No.:8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

28	Case No.:9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI's U.O. No. 3(123)/2009-TSW(B)/337 dated 27.08.2009. (copy enclosed). The case stands deferred and to be relisted on 10.11.2009.

29	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009: - 1. OD of export product and item of import. 2. Manufacturing process with wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence / drawings.			

30	Case No.:12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 27.10.2009.			

31	Case No.:1/17/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00107/AM10/	RLA File :05/24/040/00640/AM09/	Lic.No/Date:0510245286 07.07.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-43/2009-IP dated 09.09.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

32	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 27.10.2009.			

33	Case No.:3/17/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00109/AM10/	RLA File :09/24/040/00128/AM10/	Lic.No/Date:0910038519 09.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009: - 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

34	Case No.:4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

35	Case No.:5/17/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00111/AM10/	RLA File :31/24/040/00057/AM10/	Lic.No/Date:3110039160 09.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

36	Case No.:6/17/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00112/AM10/	RLA File :03/94/040/00241/AM10/	Lic.No/Date:0310528345 10.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

37	Case No.:10/17/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00116/AM10/	RLA File :07/24/040/00147/AM10/	Lic.No/Date:0710065908 13.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. After taking clue from SION S.No. C – 1639, quantity of import item may be allowed as 482.13 Kgs. inclusive of wastage of 1%. R/A may take suitable consequential action accordingly.			

38	Case No.:12/17/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00118/AM10/	RLA File :07/24/040/00143/AM10/	Lic.No/Date:0710065915 13.07.2009	Defer Date:15.09.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.Nos.1 & 2 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

39	Case No.:7/17/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00113/AM10/	RLA File :07/24/040/00121/AM10/	Lic.No/Date:0710065904 13.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:8/17/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM10/	RLA File :07/24/040/00149/AM10/	Lic.No/Date:0710065905 13.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.11.2009.			

41	Case No.:9/17/81-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00115/AM10/	RLA File :07/24/040/00133/AM10/	Lic.No/Date:0710065906 13.07.2009	Defer Date:15.09.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

42	Case No.:13/17/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00119/AM10/	RLA File :07/24/040/00152/AM10/	Lic.No/Date:0710065927 14.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

43	Case No.:14/17/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00120/AM10/	RLA File :07/24/040/00153/AM10/	Lic.No/Date:0710065928 14.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

44	Case No.: 15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee decided to refer a copy of the application of the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 10.11.2009.			

45	Case No.: 16/17/81-ALC2/2009	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM10/	RLA File :07/24/040/00161/AM10/	Lic.No/Date:0710065961 16.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.11.2009.			

46	Case No.: 17/17/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00123/AM10/	RLA File :05/24/040/00188/AM10/	Lic.No/Date:0510245972 16.07.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Alloy Steel" may be prefixed with the description of export product.
2. Words "3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters" may be suffixed with the description of export product.

Quantities of import items may be allowed as under:

- a) Word "relevant" may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 360.384 MT inclusive of a wastage of 20% after taking clue from SION at Sl. No. C-797.
- b) Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 683 Kgs, 1499 Kgs & 14527 Kgs. respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

47	Case No.:18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:15.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 27.10.2009.			

48	Case No.:19/17/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:24/81-ALC2/2009 15.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00126/AM10/	RLA File :05/24/040/00232/AM10/	Lic.No/Date:0510246237 21.07.2009	Defer Date:15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009: -

1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product-wise.
2. Length of Pipes/Tubes at import item S.Nos. 1 & 3.
3. Quantity of pipe fittings at import item at S.No. 2 & 4 in Nos.
4. Total piping length of export product supported by P&I diagram of the system.

PART A –DEFFER

S.No 12

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.24/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 15-09-2009	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the firm has failed to furnish the reply despite several reminders and therefore decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

PART –AR –DEFFER

S.No.43

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.24/81	F.No.01/81/162/851/AM06/DES-II
Dated 15-09-2009	Advance Licence No.3110023394 dt. 23.12.2005

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that Nuclear Power Corporation require some more time to furnish the information. The case stands deferred and to be relisted on 27.10.2009.

S.No.44

Case No. AR-13	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.24/81	F.No.01/80/162/352/AM08/DES-II
Dated 15-09-2009	Advance Licence No.0310431011 dt. 29-05-2007
	RLA F.No.03/95/40/133/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of export product may be modified as under:

Description	Rating	Quantity
Battery Chargers 220V DC Power supply unit	20+10 Amps	4 Nos.
	50+20Amps	2 Nos.
	90+30 Amps	1 No.
	120+40 Amps	6 Nos.
Total:		13 Nos.

2. Quantities of import items may be allowed on net to net basis with accountability clause. Accordingly,
 - (a) Quantities of import items at S.No.1, 2 & 3 may be reduced to 280 Nos., 26 Nos. & 70 Nos. respectively.
 - (b) Quantities of import items at S.No.4 to 8 may be allowed as 26 Nos. each.
 - (c) Import item at S.No.9 may be deleted

R/A may take suitable consequential action accordingly.

S.No.45

Case No. AR-14	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.24/81	F.No.01/80/162/353/AM08/DES-II
Dated 15-09-2009	Advance Licence No.0310431026 dt. 29-05-2007
	RLA F.No.03/95/40/132/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of export product may be modified as under:

Description	Rating	Quantity
Battery Chargers 220V DC Power supply unit	11 Amps	2 Nos.
	20 +10Amps	14 Nos.
	35+12 Amps	1 No.
	34+30Amps	1 No.
	50+20 Amps	4No.
	70+24 Amps	8 Nos.
Total:		30 Nos.

2. Quantity of import item may be allowed on net to net basis with accountability clause.
3. Accordingly, quantity of import items may be allowed as under:
 - a) Quantity of import item at S.No.1 may be allowed as applied for i.e. 210 Nos.
 - b) Quantity of import item at S.No.2 may be allowed as 60 Nos.
 - c) Quantity of import item at S.No.3 may be allowed as applied for i.e. 32 Nos.
 - d) Quantities of import items from S.Nos. 4 to 7 may be allowed as applied for i.e. 26 Nos. each.
 - e) Quantity of import item at S.No.8 may be allowed as applied for i.e. 32 Nos.

R/A may take suitable consequential action accordingly.

PART -C- DEFFER

S.No.36

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.24/81	F.No.01/81/162/968/AM08/DES-II
Dated: 15-09-2009	

Decision : The case regarding modification of SION S. No. C-1093 was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. It was felt by the committee that SION S. No. C-1093 is not proper and needs review and the committee decided to request DHI to review the norm. The case stands deferred and to be relisted on 27.10.2009.

S.No.37

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.24/81	F.No.01/81/162/967/AM08/DES-II
Dated: 15-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. It was felt by the committee that SION S. No. C-999 is not proper and needs review and the committee decided to request DHI to review the norm. The case stands deferred and to be relisted on 27.10.2009.

PART -D – DEFFER

S.No.11

Case No D-1	M/S Nagreeka Foils Ltd.,Mumbai Through EEPC,Kolkata
Meeting No.24/81	F.No.01/81/162/648/AM09/DES-II
Dated 15-09-2009	

Decision : The case regarding fixation of DEPB rates for item covered under SION S.No. C-1711 was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the relevant data from EEPC is still awaited and therefore decided to remind EEPC to furnish the same. The case stands deferred and to be re-listed on 10.11.2009.

S.No.12

Case No. D-4	M/s Crescent Foundry Company Pvt.Ltd. Kolkata received through EEPC India, Kolkata
Meeting No.24/81	F.No.01/81/162/213/AM10/DES-II
Dated 15-09-2009	

Decision : The case regarding revision of value cap for item covered under SION S. No. C-641 was considered by the Norms Committee - II in its M.No. 24/81 held on 15.09.2009. The committee observed that the relevant data from EEPC is still awaited and therefore decided to remind EEPC to furnish the same. The case stands deferred and to be re-listed on 10.11.2009.

NC Meeting on 15.09.2009 – Case No. 08/17/81 (M/s. Pranita Engineering Solutions Private Limited)

2. Information in respect of S.No. 11 of Standard Deficiency Format – export product wise.
3. Input raw material blanks size without cutting allowance – export product wise.
4. Input raw material blanks weight without cutting allowance – export product wise.
5. Cutting allowance and any other allowance / wastage export product wise.

NC Meeting dated 15/09/2009- Case No. 17/17/81 (M/s. Maharashtra Seamless Limited)

NC Meeting dated 15.09.2009 – Case No. 19/17/81 (M/s. Dee Development Engineering Private Limited)

NC Meeting dated 15/09/2009 – Case No. A/R-13 (M/s. Mass Tech Controls Pvt. Limited)

NC Meeting dated 15.09.2009 – Case No. A/R-14 (M/s. Mass Tech Controls Pvt. Limited)